

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).749/2025

[Arising out of impugned final judgment and order dated 25-11-2024 in CRLWP No.111/2024 passed by the High Court of Judicature at Bombay]

RUPAL DHIREN TALATI

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No. 13663/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 31-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Shirish K. Deshpande, AOR
Ms. Rucha Pravin Mandlik, Adv.
Ms. Harsimran Kaur Rai, Adv.
Mr. Mohit Gautam, Adv.
Mr. Apoorv Sharma, Adv.
Mr. Rishi Didwania, Adv.

For Respondent(s) :Ms. Ira Mahajan, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

Mr. Aabad Ponda, Sr. Adv.
Mr. Sandeep Sudhakar Deshmukh, AOR
Ms. Shrinidhi, Adv.
Mr. Nishant Sharma, Adv.
Mr. Ankur S. Savadikar, Adv.
Mr. Viraj M. Parakh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel/senior counsel for the parties for some time. As of now, we deem it appropriate to issue the following interim directions/arrangements:

(i) The parties are referred to the Supreme Court Mediation Centre. They will join the mediation proceedings through video-conferencing on 12.02.2025 at 12 noon. The learned Mediator, in due course of time, shall be at liberty to ask the parties to appear physically, if so required, for an effective mediation.

(ii) Meanwhile, the petitioner shall submit a schedule of her visit to United Kingdom (UK) in the month of April 2025, when the school of her daughter will remain closed due to Easter Holidays.

(iii) Respondent no.4 shall, meanwhile, file an affidavit of undertaking that he will make all necessary arrangements for the travel and stay of the petitioner, including the to-and-fro tickets, for the period she will be in U.K. with the child.

(iv) During her stay in U.K., the petitioner will have full access to the child, and she will be allowed to spend exclusive time with the child to the extent possible.

(v) The parties, in the best interest of the child, shall continue with the mediation efforts to come to an amicable solution of the matrimonial dispute.

2. There is a controversy with regard to the original passport of the petitioner, as according to her, the passport is lying with the respondent-husband, while he has strongly refuted such an allegation. Keeping in view the facts of this case, the petitioner shall be at liberty to apply for a new passport. If need be, respondent no.4 will give an affidavit to the Prescribed Authority to the effect that he does not possess the original passport of the petitioner. Thereupon and subject to fulfilling all the conditions, the Passport Authorities are directed to issue a fresh passport to

the petitioner, preferably by 15.03.2025 so as to enable her to finalize her travelling plan to visit U.K. in April 2025 during Easter Holidays to meet and spend time with the child.

3. List the matter after mediation report is received.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR